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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
HYDERABAD

O.A.NO. 1162 OF 1999.
O.A.Sr.No. 2816/99

DATE OF ORDER: 23-7-1999.

BETWEEN:

1. T.Nooka Raju.
2. CH.Jagannadham.
3. (Smt) M.Ramulamma.
4. (Smt) CH.Rajamma.
5. (Smt) B.Ramanamma.
6. (Smt) Shaik Emmami.
7. (Smt) B.Satyavathi.
8. (Smt) M.Bangaramma.
9. (Smt) S.Gangamma.
10. (Smt) N.Ammaji.
11. (Smt) Shaik Peeramma.
12. (Smt) N.Satyavathi.
13. T.Surappadu.
14. (Smt) B.Krishnamma.
15. (Smt) K.Maramma.
16. (Smt) B.Atchiyamma.
17. (Smt) P.Ramalakshmi.
18. (Smt) N.Durgamma.
19. (Smt) N.Venkayamma.
20. (Smt) R.Ademaa.
21. (Smt) L.Papayamma.
22. (Smt) P.Ramulamma.
23. (Smt) S.Sithayamma.
24. (Smt) G.Parvathi.
25. (Smt) D.Ademma.
26. (Smt) B.Suredu.
27. (Smt) G.Satyam.
28. (Smt) P.Ankamma.
29. (Smt) T.Suramma.
30. (Smt) P.Ramalakshmi.
31. (Smt) M.Varalakshmi.
32. (Smt) G.Appayamma.

...Applicants

and

1. UNION OF INDIA, Rep. By
The Director-General, Department of Posts,
Govt. of India, New Delhi.
2. The Chief Postmaster-General, A.P.Circle,
Hyderabad-500 001.
3. The Postmaster-General, Visakhapatnam Region,
Visakhapatnam. A.P.
4. The Superintendent of Post Offices, Vizianagaram
Division-535 002, A.P.

...Respondents

COUNSEL FOR THE APPLICANTS :: Mr.Y.Appala Raju

COUNSEL FOR THE RESPONDENTS: Mr.V.Bhimanna

CORAM:

THE HON'BLE SRI JUSTICE D.H.NASIR, VICE CHAIRMAN

THE HON'BLE SRI R.RANGARAJAN, MEMBER(ADMN)

: O R D E R :

ORAL ORDER (PER HON'BLE SRI R.RANGARAJAN, MEMBER (ADMN)

Heard Mr.Y.Appala Raju, learned Counsel for the Applicants and Mr.V.Bhimanna, learned Standing Counsel for the Respondents.

2 There are 32 applicants in this OA. They are contingent casual labourers. They pray for a declaration that the Order of Respondent No.1 issued under Memo.No. 1-3/97-PAP, dated:3-11-1998, (Annexure.II, page 24 & 25 to the OA), giving effect to the payment of revised higher wages to the applicants from 3-11-1998, instead of from 1-1-1996 as arbitrary, illegal, discriminatory, violative of the provisions contained in Articles 14, 16 and 39(d) of the Constitution of India, and for a consequential declaration that the recovery ordered by the Respondent No.2 in his Letter No.EST/1-60/PCC/97-98/Corr., dated:26-11-1998, (Annexure.I, page 23 to the OA), as arbitrary, illegal and not enforceable in law.

3. A similar prayer with the same contentions were advanced in OA.No.966 of 1999, which was disposed of on 28-6-1999. The present OA is also for the same relief taking the same grounds. Hence, the Order passed in OA.No.966 of 1999 is applicable in this OA also. The learned Counsel for the Respondents produced that Order in OA.No.966 of 1999 and submitted that he has no objection if similar Order is passed in this OA.



4. Hence, the following Order is passed:-

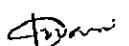
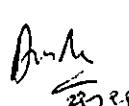
i) The office memorandum No.1-3/97-PAP, dated:3-11-1998, determining the date of applicability to be 3-11-1998, as well as another office letter dated: 26-11-1998, directing the recoveries to be made from the wages of the present applicants are hereby quashed;

ii) The respondents are directed to give the applicants the minimum of pay scale corresponding to a regular Group-'D' employee in the revised pay scales on pro-rata basis with effect from 1-1-1996.

5. Thus the OA is disposed of as above at the admission stage itself. No costs.



(R.RANGARAJAN)
MEMBER(ADMN)


(D.H.NASIR)
VICE CHAIRMAN
DATED: this the 23rd day of July, 1999

Dictated to steno in the Open Court

DSN

1st AND 2nd COURT. 92

COPY TO:-

- 1. HDHN
- 2. HHRP M(A)
- 3. HSRP M(J)
- 4. D.R. (A)
- 5. SPAB

TYPED BY
CARTERED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH, HYDERABAD.

9/8/99

THE HON'BLE MR. JUSTICE D.H. NASIR
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD
MEMBER (ADMMN.)

THE HON'BLE MR. R. RANGARAJAN
MEMBER (ADMMN.)

THE HON'BLE MR. S. SAI PARAMESHWAR
MEMBER (JUDL)

ORDER, Date. 23.7.99

ORDER / JUDGMENT

MA./RA./CP.NO

IN
DA. NO. 1102/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED.

C.P. CLOSED

R.A. CLOSED.

D.A. CLOSED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED / REJECTED

NO ORDER AS TO COSTS.

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केन्द्रीय अधिकारिक अधिकार
Central Administrative Tribunal
प्रेषण / DESPATCH

- 5 AUG 1999

हैदराबाद प्राप्ति
HYDERABAD BENCH